12.30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED HEAVY LOSSE IN EXPORT OF IRON ORE TO JAPAN

श्री राम भगत पासवान (रोसेरा) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर वाणिज्य मंत्री का ध्यान दिलाता हू और उनसे प्रार्थना करता हू कि वे इसके बारे में एक वक्तव्य दे

"बैलाडिला खानों से जापान को लौह अयस्क के निर्यात में भारी घाटे का समाचार।"

THE MINISTER OF COMMERCE (PROF D. P. CHATTOPADHYYA): Mr. Speaker, Sir, MMTC had signed a long-term contract with the Japanese steel mills in April, 1970, for export of Bailadila iron ore It provided for export of 61.25 million tonnes of iron ore for supply over a period of 9 years valued at Rs. 467 crores The prices that MMTC had negotiated compared favourably with the then ruling international prices, and the prices at which other suppliers like Australia and Brazil were supplying iron ore to Japan The general pattern of this long-term contract was also similar to the long-term contracts that Australia and Brazil had made with Japan. The contract included a provision for a parity clause in the event of international currency fluctuations, and under this clause, MMTC has secured increases in the price following two dollar devaluations in December, 1971, and February, 1973.

In February this year, MMTC requested the Japanese buyer for an upward revision of the iron ore prices in respect of all contracts, including the Bailadila long-term contract. The Japanese steel mills have responded favourably to this request, and MMTC is hopeful of securing an increase in the price.

It is correct that during the last three years, MMTC as an export house has incurred a loss on the export of Bailadila iron ore to Japan under this long-term contract However profitability of iron ore export operations depends upon a veriety of factors, such as the cost of mining operations, cost of transporation by rail from pit-head to port, loading in vessels, etc Taking all factors into account, total exchange earnings and other realisations that have accrued to the Government of India, it can be said the country has not incurred a net loss on export of Bailadila iron ore to Japan Over the years, MMTC has done a commendable job in increasing iron ore exports substantially and securing prices which compare favourably with those obtained by other major iron ore exporting countries

श्री राम भगत पासवान : अध्यक्ष महोदय, बैलाडिला खानों से जो आयरन ओर का निर्यात जापान को हो रहा है उनमें जो घाटा भारत सरकार को उठाना पड रहा है वह निश्चय ही खेद का विषय है। यह वाणिज्य मंत्रालय का अधाधुंध समझौता हुआ 1970 में जिसके अनुसार उस समय लागत हुये मूल्यों का प्रावधान नहीं किया गया। आज दुनिया में हर चीज की कीमत बढ़ रही है, मशीनों की, पेट्रोल की, श्रमिकों की मजदूरी की तो क्यों नहीं इन बढ़ते हुए मूल्यों को और महंगाई को ध्यान में रखते हुए उस समय यह प्रावधान किया गया कि जैसे कीमतों की वृद्धि

होगी उसी के साथ साथ आयरन ओर की कीमतों में भी वृद्धि होगी ? इस प्रकार का समझौता लेकिन नहीं हुआ और फलत भारत को घाटा उठाना पड़ रहा है । तो मैं मंत्री महोदय से यह जानना चाहूंगा कि क्या यह समझौता अभी भी कैंसिल हो सकता है और दुनिया में जो कीमतें बढ़ रही हैं उस के अनुसार क्या आयरन ओर की कीमत भारत को जापान की ओर से मिले ऐसी कोई व्यवस्था हो सकती है ? या यह जो समझौता कैंसिल होगा उसमें कितनी पेनाल्टी भारत को देनी पड़ेगी ? इस प्रकार के जो समझौते हुये क्या उसमें विशेषज्ञों की राय नहीं ली गई थी ? इस समझौते के चलते जो भारत को इतना घाटा उठाना पड़ रहा है इस के लिए कौन जिम्मेदार है ? किस की जवाबदेही है ? मैं यह भी जानना चाहूंगा कि यह आयरन ओर का जो निर्यात जापान को किया जा रहा है अभी उस के मूल्यों की क्या स्थिति है और दुनिया में जो कीमतें बढ़ रही है उसके अनुपात में आयरन ओर की कीमतें बढ़ रहीं हैं या नहीं ? साथ ही दुनिया के दूसरे देशों से भी जापान को आयरन ओर का निर्यात हो रहा है और भारत भी आयरन ओर सप्लाई कर रहा है तो दूसरे देशों के कम्पेरिजन में हमारे देश के आयरन ओर के मूल्य की क्या तुलनात्मक स्थिति है ? मैं यह भी जानना चाहूंगा कि क्या यह समझौता रद्द हो कर एक नया समझौता हो सकता है ताकि भारत को इसी प्रकार का घाटा न उठाना पड़े और यह आयरन ओर जो भारत से बाहर जा रहा है इस की कोई ऐसी योजना बने कि इसकी खपत और इसका उपयोग हमारे अपने देश के अन्तर्गत हो ?

PROF D P CHATTOPADHYAYA Sir, the hon. Member referred to the absence of an escalation clause in the original agreement. but, it is true that we included a parity clause in the agreement. As a result of that, during the devaluations of dollar that have taken place in 1971 and 1973, we had got the benefits

But about the absence of escalation clause in the Agreement, I might submit, that at that period when this contract was concluded between India and Japan the iron-ore market in the world was sluggish So, it is not only India that could not secure inclusion of an escalation clause in her Agreement with Japan but even Australia and Brazil also did not have this escalation clause in their agreements with Japan. About cancellation I would say the question does not arise because the iron-ore price is picking up all over the world and already our people had discussions with the Japanese and the response was favourable They have been invited by the Japanese for further negotiations and the indications are there that we would be able to secure higher price In this context the question of cancellation and compensation does not arise Further, the whole thing was cleared by a high-powered committee of secretaries. Our export price compares favourably with the other countries' export price to Japan For example, Australia in the year 1971-72 exported lumps with 64 per cent foreign exchange content at dollars 9 37 per tonne whereas we got dollars 9 73 In 1972-73 while Austraia got dollars 9 27 we got dollars 10.60 This year Australia got dollars 10.96 whereas we got 11 29 dollars per tonne So, from the above figures it is clear that our realisation from exports compare favourably with the other countries.

श्री राम कंवर (टोंक) : बेलाडीला खानों से जो लौह पत्थर जापान को निर्यात होता है उस में मंत्री महोदय ने माना है कि काफी घाटा हुआ है। मैं जानना चाहता हूं कि आज तक कितना घाटा उस में उठाया गया है? दूसरे, वाणिज्य मंत्रालय ने जो 1970 मे समझौता किया था वह दूसरे देशों — ब्राजील और आस्ट्रेलिया की कीमतों के बराबर किया था, बाद में मंत्री महोदय यह भी मान रहे है कि हम कीमत बढ़ाने पर उनको राजी कर लेंगे और एक तरफ यह कह रहे हैं कि दूसरे देशों को जो कीमतें दे रहे हैं उस के बराबर हम कीमत ले रहे हैं। तो मुझे यह भी शक है, हिन्दुस्तान को कैसे ज्यादा कीमत वह दे देंगे ?

मैं मंत्री महोदय से जानना चाहता हूं— हमारी बेलाडिला खानों मे 50 साल के बाद लोहा नही रहेगा दूसरी ओर सरकार का एक हजार मिनि–स्टील प्लांट लगाने का विचार है क्या सरकार कोई ऐसी योजना बना रही है कि हम इस लोहे का यही पर इस्ते माल करें और हम को यह लोहा जापान न भेजना पड़े, क्योंकि हमारे यहां मिनि–स्टील प्लांट्स लगाने से मजदूरों को काम मिलेगा, रोजगार बढ़ेगा, सस्ते दामों पर जो माल बाहर जा रहा है, उस का यही पर इस्ते–माल कर सकेंगे ?

जापान के साथ हमारा जो समझौता हुआ था उस में कोई एस्केलेशन क्लाज नहीं थी, इस लिए हम उनसे केवल नम्रतापूर्वक कीमत बढ़ाने का निवेदन कर सकते हैं, लेकिन कानून के अन्तर्गत कोई ऐसा दायरा नहीं है जिससे उन से ज्यादा कीमत ले सकें। मैं जानना चाहता हूं कि इस सम्बन्ध में आप क्या कार्यवाही करने जा रहे हैं जिससे जापान को यह माल न भेजा जा सके ?

मैं यह भी जानना चाहता हूं कि वर्तमान स्थिति को देखते हुये आज तक हम को कितना घाटा हुआ है ?

PROF. D. P CHATTOPODHYAYA: I have already submitted that so far as this particular Bailadilla project is concerned, we have suffered some loss, but from the total operation of the MMTC we have not suffered loss; rather, on the contrary, we have that is. the MMTC has, made a profit of Rs. 16 crores during the last year.

Our negotiation is in progress with the Japanese. At this time, it will not be in the national interest to disclose the actual figures regarding loss and other things. So, I am sure the hon. Member will appreciate the point.

He has expressed fear that since there is no escalation clause, Japan might not agreeto our suggestion to revise our price upwardly. This fear is unfounded, because the Japanese, at we all know, are a commercial nation, very much enlightened about their own interest. In the present conditions of the world, iron ore is a very precious commodity, and in relation to demand, the supply is relatively scarce, and our market position or barganing position is very good, and we can diversify the market; with the opening of the Suez, we can further diversify it. So, it is not correct to say that there is reasonable prospect of the cancellation of our contract by the Japanese. The present negotiations of Japan with Austria and Brazil show that Japan can not only pay a higher price for the iron ore exports but has also agreed to pay. In view of that. we have every reason to believe that in the case of

India, from which country they need very much of their iron ore resources, they cannot afford to just forgo this source.

The next point he has raised is about the availability of iron ores in the country. The estimated deposit in Bailadilla alone is 300 million tonnes. Our rate of exploitation is not more than 19 million per year. Moreover, we should bear in mind that in our country, the total deposit is of the order of 20,000 million tonnes. So, the apprehension that we may just exploit or allow our precious iron ore resources to be exploited at throw-away price and very quickly is not based on fact.

About the last point, I entirely agree with the hon. Member that we should concentrate more on producing the finished products rather than export these natural resources, but that is the policy and that policy has been already announced by the hon. Minister of Steel and Mines on more than one occasion. We are setting up different mini-steel plants and recently we are also working on the Kudermukhi project. So, this suggestion has been accepted and agreed upon by Government and there are no two opinions on it.

श्री ईश्वर चौधरी (गया) : अध्यक्ष महोदय, यह स्पष्ट हो गया है कि 1970 में भारत –जापान व्यापार समझौता का जो मस्विदा तैयार हुआ था उस मस्विदे में एस्केलेशन क्लाज छोड़ दिया गया था, जिस के कारण आज भारत को करोड़ों रूपये की क्षति हुई है। इस की आड़ में आप भले ही यह कह दें कि हमारे पास लौह–अयस्क का बहुत भण्डार है, इससे विदेशी मुद्रा भी आयेगी–लेकिन मैं यह समझता हूं कि यह पर्दा डालने के सिवाय और कुछ नहीं है। सरकार को चाहिए था कि बुद्धिमत्ता से कार्य करती। इस सदन में और इस सदन के बाहर अनेकों बार प्रधान मंत्री जी कह चुकी हैं कि अन्तरराष्ट्रीय स्तर में मूल्यों की वृद्धि हो रही है, इस से हम अपने को अलग नहीं कर सकते। क्या मंत्री महोदय इस बात को ध्यान में नही रख सकते थे कि मूल्य आगे भी बढ़ सकते हैं अन्तर्राष्ट्रीय बाजार गर्म भी हो सकता है? मंत्री महोदय कहते हैं कि उस समय भाव कम थे–लेकिन यह एक तथ्य है कि एक छोटा व्यापारी भी आगे–पीछे के भावों की समीक्षा करके कार्य करता है, बीच–बीच में समीक्षा के आधार पर ही वह अपना व्यापार तय करता है।

एक तरफ आप यह कहते हैं कि "इस वर्ष फरवरी में खनिज तथा धातु व्यापार निगम ने बेलाडिला दीर्घावधि संविदा सहित सभी संविदाओं के सम्बन्ध में लौह अयस्क की कीमतों में वृद्धि करने के लिये जापानी खरीदार से अनुरोध किया है" दूसरी ओर आप कहते हैं;—" सभी बातों को ध्यान में रखते हुये यह कहा जा सकता है कि जापान की बेलाडिला लौह अयस्क के निर्यात पर देश को निवल हानि नहीं हुई है।" एक तरफ आप उनसे दाम बढ़ाने का अनुरोध कर रहे हैं दूसरी तरफ कहते हैं कि हानि नही हुई है–क्या यह आप की अदूर्दशिता का द्योतक नही है। इन सारी बातों में आपकी बहुत बड़ी भूल है, इस भूल के लिए कौन जिम्मेदार है, इस पर विचार करना आवश्यक है।

इस समझौते के अनुसार हम को 9 वर्षों की अवधि में 467 करोड़ रूपये मूल्य के 612.6 लाख टन लौह अयस्क की सप्लाई करनी है। मैं जानना चाहता हूं–कि प्रति–वर्ष आप कितने मूल्य का लौह–अयस्क भेजते हैं? गत तीन वर्षों की जो समीक्षा की गई है और अन्तरष्ट्रीय मूल्यों में जो वृद्धि हुई है, उस के आधार पर हम को कितने रूपये का घाटा हुआ है? यदि मूल्य निरन्तर बढ़ते गये और जापान ने मूल्य वृद्धि से इन्कार

[श्री ईश्वर चौधरी]

कर दिया तो टोटल घाटा कितना होगा ? इस घाटे की पूर्ति के लिए क्या आप इस बात पर राजी हो रहे हैं कि अपने ही देश में हम अपने उद्योगों का विस्तार करें। लोहे के मूल्यों में 100 डालर से 400 डालर प्रतिटन की वृद्धि हुई है, इसके अतिरिक्त इस्पात हम बाहर से मंगाते हैं, जो हमें महंगे भाव पर मंगाना पड़ता है तथा बदले में कम दाम में लौह-अयस्क भेजना पड़ता है—यह देश के हित में अच्छी नीति नहीं है। मैं चाहता हूं कि सरकार इस सम्बन्ध में एक स्पष्ट नीति निर्धारित करे।

मैं यह भी जानना चाहता हूं कि खनिज तथा धातु व्यापार निगम ने ऐसे अन्य कितने समझौते किये हैं जिन में एस्केलेशन क्लाज नहीं है ? यदि ऐसे समझौते किये गये है तो उन में कितने रुपये का घाटा होने की समीक्षा आपने की है ? मैं यह भी चाहता हूं कि भविष्य में अपने एक्सपर्टस से राय ली जाय ताकि फिर से ऐसी गलती न हो इसके लिये आपने कौन सी कार्यवाही की है।

PROF. D. P. CHATTOPADHYAYA: I had already submitted that when these contracts were being entered in 1970, the iron ore market was sluggish. India was not the only country to enter into this sort of contract. What sort of contract we enter into does not depend entirely on us, the buyers; much depends upon world market conditions. I have already submitted that Brazilions and Australians and other major iron ore producers entered into similar agreements. There is nothing peculair about it.

To start with the quantity we exported was 4.2 million tonnes. Now it has risen to 12.6 million tonnes and our realisation also had significantely gone up. In the contracts that the MMTC had entered into with the East European countries and alsa West European countries in the recent past, when bullish trends set in from October 1973 we had secured significant upward price revision. So we have taken advantage of the present conditions. We hope to realise further through our negotiations with Japan which are in the penaltimate stage. The question of loss does not arise.

श्री ईश्वर चौधरी : अध्यक्ष महोदय, मैंने यह पूछा था कि खनिज एवं धातु व्यापार निगम ने कितने ऐसे समझौते किए हैं जिन में एस्केलेशन क्लाज नहीं है ? मंत्री महोदय ने इस महत्वपूर्ण प्रश्न का उत्तर नहीं दिया है।

PROF. D. P. CHATTOPADHYAYA: I do not remember to have seen any other contract, other than this one, where we do not have an escalation clause.

SHRI M. RAM GOPAL REDDY (Nizamabad): The hon. Minister has given an exhaustive reply; yet a few questions arise. In 1970 why should we enter into a long term agreement for nine years? Why should we not enter into agreement for three years? The hon. Minister says that we have over 20,000 million tonnes of iron ore. He is a scholar of Tagore literature; Tagore said: *satha varusha;* for a hundred years, for a thousand years we should preserve our natural resources. India is not going to live only for 100 years it is going to live for ever. Why not we use our resources in our own country, if not today, after sometime. He says that the MMTC suffered some loss.. What is the nature of that loss? Have we suffered losses in the collection of iron ore or in transport to Japan? Have we to deliver the

ores at our own ports or in Japan? What is the actual cost we get for the iron ore? Is Japan accepting our low grade ore also? What are we going to do with our low grade ore? He says that we realise some more money compared to Australia and Brazil, is our iron ore inferior or superior to the ore of those countries? He says that Australia and Brazil have also entered into Japan similar agreements without escalation clauses? Are they ideal agreements? Are we following those countries or those countries following us? When these agreements were concluded, were they shown to the Law Ministry and approved by it?

PROF. D. P. CHATTOPADHAYYA: I have already said that this decision was okayed by a very high level Secretaries Committee The hon member asked why we entered into this long term contract instead of short term contracts. When a lot of investment is called for, we also need a long term contract. Otherwise, the market was sluggish at that time and in that context, it would not have been prudent to think of investing a lot of money without being sure whether the ore will be lifted. It was in that context that this long term contract was entered into. The nature of the contract does not exclusively depend upon us but on other conditions. I entirely share his concern for preserving our precious natural resources. I have already said that our resources are not only rich but sizeable in quantity. It is nearly 20,000 million tons and at the current rate of exploitation, it can serve for nearly 860 years. I think we need not be unduly alarmed about our reseources exploitation rate. For the loss, there are several factors. The distance between Bailadilla and Vizag port is nearly 400 KM and freight is a very important factor. Also, our port facilities are not comparable to Aurstralia's. Because of these factors, we are at some disadvantage, which is being remedied in the present five year plan.

12.58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 19th August, 1974, will consist of:—

(1) Considerantion of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the following Bills in replacement of Ordinances together with the Statutory Resolutions seeking disapproval thereof:

(a) The Companies (Temporary Restrictions on Dividends) Bill, 1974.

(b) The Additional Emoluments (Compulsory Deposit) Bill, 1974.

(c) The Compulsory Deposit Scheme (Income Tax Payers) Bill, 1974.

(d) The Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha.

(e) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974, as passed by Rajya Sabha

(f) The Industries (Development and Regulation) Amendment Bill, 1974, as passed by Rajya Sabha.

(g) The Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha.

(3) Discussion on floods and drought conditions on Saturday, the 24th August, 1974.

I may also inform the House that the Minister of Railways will interduce Supplementary Demands for Grants (Railways) on 21st August, 1974 and make a statement on the